

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 601 of 2000

Monday, this the 17th day of June, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. T.P. Syedkoya,
Block Development Officer/Sub Divisional Officer,
Androth Island, Union Territory of Lakshadweep.
2. K. Haridas,
Block Development Officer/Sub Divisional Officer,
(working as Accounts Officer, DRDA, Kavaratti
on deputation).
3. M.C. Balakrishnan Nambiar,
Block Development Officer/Sub Divisional Officer,
Agatti, Union Territory of Lakshadweep.
4. T.I. Francis,
Block Development Officer, Collectorate,
Kavaratti, Union Territory of Lakshadweep.
5. P. Sayed Shaikoya,
Block Development Officer/Sub Divisional Officer,
(Now working as Assistant Project Officer,
DRDA, Kavaratti on deputation).
6. A.K. Nallakoya,
Block Development Officer/Sub Divisional Officer,
Kadamath, Union Territory of Lakshadweep.
7. A. Balakrishnan,
Block Development Officer/Sub Divisional Officer,
Assistant Secretary Legal, Secretariat,
Kavaratti, Union Territory of Lakshadweep.
8. M.K. Sayed Abdullakoya,
Block Development Officer/Sub Divisional Officer,
Kavaratti, Union Territory of Lakshadweep.
9. P.R. Sreedharan,
Block Development Officer/Sub Divisional Officer,
Amini, Union Territory of Lakshadweep.
10. T. Cheriyakoya,
Block Development Officer/Sub Divisional Officer,
Kiltan, Union Territory of Lakshadweep.
11. P.I. Muthukoya,
Block Development Officer/Sub Divisional Officer,
Kalpeni, Union Territory of Lakshadweep.

12. P. Koyamma,
Block Development Officer/Sub Divisional Officer,
Chetlat, Union Territory of Lakshadweep.

....Applicants

[By Advocate Mr. P.V. Mohanan]

Versus

1. Union of India, represented by the Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
2. The Administrator, Union Territory of Lakshadweep, Kavaratti.

....Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1)]

[By Advocate Mr. S. Radhakrishnan (R2)]

The application having been heard on 17-6-2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants, twelve in number, have approached this Tribunal seeking the following reliefs:-

- "i) To issue a declaration that the applicants are entitled to get the revised pay scale of Rs.6500-10500 w.e.f. 1.1.96 with all consequential benefits.
- ii) To direct the respondents to consider Annexure A-12 and A-13 representations seeking to fix the scale of pay of the applicants as 6500-10500 w.e.f. 1/1/1996 and pass orders after considering the recommendations rendered in proceedings F.No. 1/14/97 Service (CC) dated 11.4.1997 D.O.No. 14015/4/98/G.P. dated 19.3.98 by the respondents, the recommendation No. 1/14/97 Service (CC) dated 18.11.1998 by 2nd respondent also the recommendation contained in letter No. 1/13/97 Service (CC) dated 19.6.98 and pass appropriate orders.
- iii) Any other appropriate order or direction as this Hon'ble Tribunal may deem fit in the interest of justice."



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2. When the Original Application was taken up for final hearing today, the learned counsel for applicants submitted that the Original Application is not being pressed.
3. The above submissions are recorded and the Original Application is dismissed as not pressed. No costs.

Monday, this the 17th day of June, 2002



K.V. SACHIDANANDAN
JUDICIAL MEMBER



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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